

③
Notices issued
to the Res. No. 2 and
the Applicant. dt 30/1/95
3/2/95

Notice dt 30/1/95.
served on counsel
for applicant on dt 6.11/

188
2/2

pt dated 19/1/95
The matter taken out
from S.O. 105.

Fixed for final hearing
on 16/3/95. Issue notice
to parties.

Received
16/1/95
Dy. Registrar

16/3/95 — (21)

Shri B. S. Thingere for
Counsel for Applicant..
None for the Respondents.

When the case came up for
final hearing, and the
Counsel for Applicant
stated that the Reliefs
prayed for in the OA
has been already
granted by the
respondents.

In the circumstances,
he wishes to withdraw
the OA, Accordingly
OA is dismissed
as withdrawn.

Order/Judgement (despatched
to Applicant/Respondent (s)
on 30/3/95
21/4/95

(P. P. Srivastava) (B. S. Hodge)
M(A) M(J)